आयेगी और उनको लाभ होगा। हमारे माननीय मंत्री जी जो अधिकार लड़कियों को दे रहे हैं, उस का पूरा पूरा असर और जो उसका नुकसान होगा वह अनडिवाइडेड सन्स (अविभाजित बेटों) पर पड़ेगा क्योंकि उसने लड़कों को अपने पिता की सम्पत्ति का बटवारा कर लेने का पूरा पूरा प्रोत्साहन मिलता है। ऐसी सूरत में ज्वायंट फैमिली का बहुत दिनों तक कायम रह पाना मुझे असम्भव सा दिखाई देता है।

मैं माननीय मंत्री जी की इस बात से भी सहमत नहीं हूं कि अब हिन्दू समाज में फैमिली समाज की इकाई नहीं रह गई है। अभी भी अधिकांश देशों में एक व्यक्ति समाज की इकाई या (unit) नहीं समझा जाता। आप संविधान में कुछ भी लिख दें परन्तु इस देश में आज भी ज्वायंट फैमिली के प्रति अधिक श्रद्धा और आकर्षण है आज उसी के पक्ष में जनता का सेंटिमेंट और फीलिंग है। यह नहीं है कि आज कोई यह समझता ही नहीं कि समाज के अन्दर फैमिली भी कोई चीज है।

इसके बाद एक और चीज है जिसके ऊपर मैं आपका ध्यान दिलाना चाहती हूं और वह यह है कि यह कानून देहातों के खेतों पर और अन्य लैंड होल्डिंग्स (जोतों) पर लागू नहीं होगा।

उपाध्यक्ष महोदय : क्या माननीय सदस्या दो मिनट में खत्म कर सकेंगी ?

श्रीमती शिवराजवती नेहरु : जी हां, मैं खत्म कर दूंगी। मैं अपनी बात आज ही कह लेना चाहती हूं क्योंकि म आज लखनऊ जा रही हूं।

उपाध्यक्ष महोदय : अच्छा, आप दो मिनट में खत्म कर लीजिये।

श्रीमती शिवराजवती नेहरु : यह कानून देहातों के खेतों और लैंड होल्डिंग्स पर लागू नहीं होगा, परन्तु यह सभी जानते ह कि हमारा देश एक कृषि प्रधान देश है, उसकी अधिकतर जनता और जो परिवार हैं, वह खेतिहर हैं। मैं यह नहीं कहती कि उन पर यह लागू किया जाय, और न यह मेरा विचार ही है, परन्तु मेरा प्रश्न यह है कि जब हम देहात के खेतों पर और लैंड होल्डिंग्स पर इस कानून को लागू नहीं करना चाहते तो इस विधेयक से हम अपना कौन सा बड़ा लक्ष्य पूरा करने की इच्छा रखते हैं ? देश के जिन प्रान्तों में दायभाग चलता है, वहां पर इस कानून की आवश्यकता नहीं है। जो मुसलमान हैं, जो ईसाई हैं, जो पारसी हैं, उनको इस कानून की आवश्यकता नहीं है। मुसलमानों में तो पहले से ही लड़की को जायदाद में हिस्सा दिया जाता है। देहातों में खेतों पर आप इस कानुन को लागू नहीं करना चाहते। तो मैं पूछती हूं कि खाली उत्तर भारत के शहरों की कुछ मुट्ठी भर फैमिलीज के ऊपर यह कानून क्यों लागू किया जा रहा है। उपाध्यक्ष महोदय, यह कानून जो उत्तर भारत और मध्य भारत की जो फैमिलीज हैं उन्हीं के ऊपर ज्यादा तर आघात करेगा और यह भाई बहन में बजाय प्रेम भाव पैदा करने के उनके अन्दर एक कानूनी रिश्ता कायम करेगा। इस वास्ते मैं माननीय मंत्री जी से प्रार्थना करती हूं कि यह विधेयक कोई अन्तिम वाक्य नहीं है। कानून में किसी समय भी फेरबदल किया जा सकता है। यदि वह इसमें इतना सुधार कर दें कि बराबरी के दावे को हटाकर बहन का भाग भाई के भाग का आधा कर दें तो यह विधेयक बिना किसी विरोध या आपत्ति के समस्त देश को सहर्ष स्वीकार हो जायगा। इससे न परिवार छिन्न भिन्न होंगे, न बहन भाई के प्रेम भाव का नाता टूटेगा तथा वह लक्ष्य कि स्त्रियों को अधिक सिक्योरिटी और स्टेटस मिले, वह भी इससे प्राप्त हो जायगा।

3 P.M.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

FIFTY-FIRST REPORT

Shri Altekar (North Satara): I beg to move :

> "That this House agrees with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1956."

You have already said, Sir, that 2 hours and 29 minutes remain for Shri Gurupadaswamy's Resolution. Then comes the Resolution of Shri Bibhuti Mishra regarding ceiling on incomes of individuals. Four hours have been allotted for that. Only one minute will remain today and he will be on his legs. The other Resolution on the development of industries stands in the name of Shrimati Renu Chakravartty and two hours have been allotted for that. The next Resolution of Shri Keshavaiengar for holding a session of Lok Sabha at Bangalore every year has been allotted two hours.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1956."

The motion was adopted.

RESOLUTION *RE.* NATIONALISATION OF BANKS

Mr. Deputy-Speaker: The House will now resume discussion on the Resolution moved by Shri Gurupadaswamy on 14-4-56 regarding the nationalisation of banks. Out of 2½ hours allotted for the discussion of the Resolution, 2 hours and 29 minutes are left for discussion today.

Shri M. S. Gurupadaswamy (Mysore): India is considered to be an undeveloped country in the comity of nations. Many well-advanced countries of the west have entered into an amusing and interesting competition to assist us in our economic development. This is neither strange nor unnatural in the present context of the world where external assistance has become a potent weapon of enlightened, national self-interest. Assistance always carries with it alien ideas and ideologies or at least motives of powers which export such assistance. If an under-developed country is not strong or well-guarded, or if its own social and economic philosophy is not so rich, fruitful and adequate as to combat dangerous exotic influences, then, that society would be needlessly exposed to spasmodic changes and erratic developments.

An economy which is undeveloped and which lacks coherent social philosophy is not only exposed to subversion from outside but also to internal stresses and strains contradictory trends in the economy would produce an atmosphere of social suffocation. Such contradictions which produce friction and tension in society cannot be resolved by pursuit of what is called pragmatism. Pragmatism is no ideologoy; it is no philosophy and an economic policy merely based on infructuous expediency or *ad hoc* approach would produce social hybridism in the country.

My party is happy that since sometime past there has been a salutary change in the outlook of the hon. Finance Minister. He no longer talks of mixed economy. He no longer refers to pragmatism. The other day, while speaking on the Insurance Corporation Bill, he made bold to say that "nationalisation was justified on grounds of ideology, philosophy and on the objectives of a welfare State." But what a long time he took to say this! At last he has realised that ideology matters much in the pursuit of economic policy.

At the present moment in our country's history socialistic thought must play a more positive role in shaping the pattern of our society. This does not mean that the whole network of production, distribution and exchange should be socially owned and controlled. This is neither possible nor desirable in our country. If we try to do that, we may achieve socialism in full, but we will be annihilating democracy in part. So, to achieve socialist objective, it would be enough to control the peaks or the commanding heights of our economic pyramid. The middle and the bottom layers of our economy could be well and easily adjusted and rationalised if the economic summit is placed under vigorous national control.

It is in this context that I wish to discuss the problem of nationalisation of banks in the country. Banking system by the nature of its operation occupies a strategic place in the industrial and financial life of our nation. They control the strings and channels of credit in the country. None denies that instruments of credit are a great power in society. May I, in this connection, remind the House of a stanza in *Panchatantra?* It runs as follows :

"The wealthy men are men of force ;

And they are scholars all, of course,

It goes on—

"Men who have no cash,

Owing names but lacking substance, are accounted trash.

Beggars have, no doubt, their virtues,—

Yet they do not flash:

As the world has need of sunlight,

Virtues ask for cash."

The creation and distribution of credit is clearly a public service, rather than an enterprise for private profit. The banks which deal with such a vital function should not be entrusted to the control of profit-ridden private enterprise. A proper and fair distribution of credit among people is difficult to attain if banking operations are subject to private direction and control. Public ownership